Government of India Ministry of Commerce & Industry Department of Commerce Udyog Bhawan



Notification No. 106 (RE-2010)/2009-14 New Delhi, Dated 12th March, 2012

Subject:- Removal of Prohibition on export of cotton (Tariff Codes 5201 and 5203)

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 2.1 of the Foreign Trade Policy, 2009-14, the Central Government hereby withdraws the Notification No. 102 (RE-2010)/2009-14 dated 05.03.2012 and makes the following amendments with immediate effect in respect of Sl. No. 161 A {ITC(HS) Classification}.

2. The entries against Sl. No. 161 A in Chapter 52 of ITC(HS) Classification} will be as follows:Chapter 52

S. No.	Item Tariff Code	Unit	Item Description	Export policy	Nature of Restriction
161 A	5201		Cotton, not carded nor combed	Free	Prior registration of contracts with DGFT
	5203		Cotton, carded or combed	Free	Prior registration of contracts with DGFT

- 3. Procedure of obtaining Registration Certificate (RC) was notified in Notification No. 63 (RE-2010)/2009-14 dated 04.08.2011 and modified by Notification No. 74 (RE-2010)/2009-14 dated 12.08.2011. Time to export (validity of RC) was "30 days from issue of RC". Because of prohibition imposed by Notification No. 102 (RE-2010)/2009-14 dated 05.03.2012, this time limit may require to be extended in respect of those RCs, that were valid as on 05.03.2012 and for which LEOs are yet to be issued & exports completed. All RCs would need to be submitted to DGFT for scrutiny and revalidation. Exports can be effected only after RCs are revalidated.
- 4. Issue of new RCs stands suspended until further orders.
- 5. Policy Circular No. 58 dated 09.03.2012 covers those RCs for which LEOs have been issued.

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